



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

Chief Judicial Magistrate Court, Kollam

NOTIFICATION

No. E-1885/2019. 20th May 2020.

Sub:—Honorary Special Judicial Magistrate of II Class—Conferring power u/s. 190 (2) of Code of Criminal Procedure—Reg.

Ref:— Notification No. B4(A)-12536/2020 dated 15-5-2020 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by Section 190 (2) of the Code of Criminal Procedure, 1973 (Central Act 2, 1974) read with the High Court Notification read above, the Chief Judicial Magistrate, Kollam hereby empowers the Honorary Magistrate mentioned in Col. No.1 of the Schedule below to take cognizance

u/s. 190 (1) of the said code of the offence as mentioned in Col. No. (2) of the Schedule below for a period of one year with effect from 19-3-2020.

SCHEDULE

Name and Designation	Offences
(1)	(2)
Sri S. Suresh, Sree Madhavam, Behind GVHSS, Thattamala, Kollam-691 020. Honorary Special Judicial Magistrate of II Class (for Petty offences), Kollam.	All Second class offences (i.e., Petty cases) arising in the Corporation area of Kollam.

Kollam.

(Sd.)
Chief Judicial Magistrate.